

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

SPECIAL BENCH

(IB)-597(PB)/2017
with CA-472(PB)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

.... Applicant/Petitioner

Vs.

M/s. Soncar Industries Ltd. & Anr.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.06.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Gaurav Joshi, Sajana Saxena,
Shivani Kadam, Udit Parkash P., Advs.

For the respondent: Mr. Vipin Jai, Adv.

ORDER

CA-472(PB)/2018

Learned counsel for the RP submits that the first report of RP is placed on record vide CA-472(PB)/2018 wherein the committee of creditors is formed and first meeting of the committee of creditors is to be held on 12.06.2018.

Report is taken on record subject to all just exceptions. The office is directed to maintain the file and put up the same at the time of final disposal.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)